

RAJASTHAN HIGH COURT

No. 16/PI/2021

Date- 26.07.2021

C I R C U L A R

As per this office previous Circular No. 14/PI/2021 dated 01.07.2021, recording of evidence will start in Subordinate Courts/Special Courts/Tribunals from 26.07.2021.

Therefore, in partial modification of above Circular dated 01.07.2021, it is hereby notified that from 26.07.2021, entry in court premises of Subordinate Courts/Special Courts/Tribunals shall be permitted to such litigants and witnesses who have taken at least first dose of Covid-19 vaccine. Relaxation will be given only to those persons after scrutiny whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government.

For ensuring presence of accused/complainants/witnesses/parties, the courts may pass appropriate orders as per law.

All other directions issued vide above Circular dated 01.07.2021 would continue to be observed till further orders.

By Order

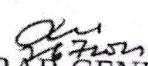

REGISTRAR GENERAL

No. Gen./XV/42/2020/3043

Date – 26.07.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.
7. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&l) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.


REGISTRAR GENERAL